

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

12. COMP.APPL/191(MB)2023 In CP/278(MB)2022

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2023

NAME OF THE PARTIES: INNOVEN CAPITAL INDIA Pvt. Ltd.

Section: Sub-Section (1) Of Section 66 Rule 11 of NCLT, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

CA No. 191/2023 - Adv. Ajit Tawar appeared for the applicant. The present application is filed by petitioner under Rule 11 of NCLT Rules, 2016 seeking urgent hearing of the CP/278(MB)/2022.

Heard on the present CA. Counsel appearing for the applicant submits that the C.P./278/2022 is listed on 07.06.2022, therefore seeking urgent hearing for disposal of the CP/278(MB)/2022 as all the compliances have been duly carried out as per the directions of the Tribunal and the report of the Regional Director has also been obtained and filed on record. However, considering the submission made by Counsel appearing for the applicant we preponed the date. With the aforesaid observations **CA No. 191/2023** is **allowed** and **disposed of**. List CP/278(MB)/2022 on **10.05.2023**.

Sd/-

ANURADHA BHATIA
Member (Technical)

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)